

ITEM NO.1502

COURT NO.5

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No. 4476/2019
(Arising out of SLP (C) No. 4210 of 2018)

63 MOONS TECHNOLOGIES LTD.
(FORMERLY KNOWN AS FINANCIAL
TECHNOLOGIES INDIA LTD) & ORS.

Appellant(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)
(With IA 19849/2018 - PERMISSION TO FILE SYNOPSIS AND LIST OF
DATES, IA 22409/2018, 22904/2018, 23828/2018 - PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

C.A. No. 4478/2019 (III)
(Arising out of SLP (C) No. 4652 of 2018)
(With IA No. 22192/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

C.A. No. 4477/2019 (III)
(Arising out of SLP (C) No. 4239 of 2018)
(With IA No. 20054/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

C.A. No. 4479/2019 (III)
(Arising out of SLP (C) No. 4659 of 2018)
(With IA No. 23202/2018 and IA No. 23660/2018 - FOR PERMISSION TO
FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 22250/2018 -
PERMISSION TO FILE LENGTHY LIST OF DATES)

C.A. No. 4481/2019 (III)
(Arising out of SLP (C) No. 4816 of 2018)
(With IA No. 22972/2018 - PERMISSION TO FILE SYNOPSIS AND LIST OF
DATES)

C.A. No. 4480/2019 (III)
(Arising out of SLP (C) No. 4720 of 2018)
(With IA No. 22495/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

W.P.(C) No. 368/2019 (X)
(FOR ADMISSION)

Civil Appeal No. 4476/2019 etc.

Date : 30-04-2019

These matters were called on for pronouncement of judgment today.

For Parties

Mr. N. K. Kaul, Sr. Adv.
Mr. D. N. Ray, Adv.
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Mr. Tushar Mehta, SG.

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Mr. Rajesh Ranjan, Adv.

Mr. Anoop Dawar, Adv.

Ms. Snidha Mehra, Adv.

Mr. Joel, Adv.

Mr. Chakitan Vikram Shekher Papta, Adv.

Mr. Hemant Arya, Adv.

Ms. Saudamini Sharma, Adv.

Mr. Sumit Teterwal, Adv.

Ms. Kirti Dua, Adv.

Ms. Tanisha Samanta, Adv.

Mr. Sri Krishna, Adv.

Ms. Pratima Gupta, Adv.

Mr. Mukesh Kumar Maroria, AOR

Mr. Pratap Venugopal, Adv.

Ms. Surekha Raman, Adv.

Ms. Viddusshi, Adv.

Mr. Akhil A. Roy, Adv.

Mr. Sahil Singh, Adv.

M/S. K J John And Co, AOR

Mr. Vikas Singh, Sr. Adv.

Ms. Deepeika Kalia, Adv.

Mr. Kapish Seth, Adv.

Ms. Srishti Bannerjee, Adv.

Hon'ble Mr. Justice R. F. Nariman pronounced the judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Vineet Saran.

Leave granted.

The appeals are allowed and the writ petition is disposed of in terms of the signed reportable judgment.

Pending applications stand disposed of.

(NIDHI AHUJA)
COURT MASTER (SH)

(RENU DIWAN)
ASSISTANT REGISTRAR

[Signed reportable judgment is placed on the file.]